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SLP(C)No. 17182 OF 2001
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ITEM No.1A (For Judgment) COURT No. 5 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 8485/2001 arising out of SLP(C) 17182/2001@@
AA

K.S.Bhoir Appellant (s)

VERSUS

State of Maharashtra & Ors. Respondent (s)

with Civil Appeal Nos. 8486-8488/2001
arising out of SLP (C) 17423-17425/2001

(HEARD BY HON'BLE KHARE AND AGRAWAL, JJ.)@@
AA

Date : 12/12/2001 This matter was called on for pronouncement of Judgment.

CORAM :

HON'BLE MR. JUSTICE V.N.KHARE
HON'BLE MR. JUSTICE R.C.LAHOTI

For Petitioner (s)

Ms. Indu Malhotra, Adv.
Ms. Sangeeta Kumar, Adv.

For Respondent (s)

Mr. E.C.Agawala, Adv.
Mr. Maninder Singh, Adv.
Mr. D.S.Mahra, Adv.
Mr. R.S.Lambat, Adv.
Mr. S.S.Shinde, Adv.
Mr. S.V.Deshpande, Adv.
Mr. Himinder Lal, Adv.
Ms. Kamini Jaiswal, Adv.

The Court made the following @@
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Hon'ble Mr.Justice V.N.Khare pronounced the Judgment of
the Court.
Leave granted.

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The appeals fail and are dismissed for the reasons recorded in the judgment. There shall be no orders as to costs. In view of the judgment, no orders are required on application for impleadment.

REPORTABLE@
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Anita

(S.Krishnan)
Court Master

(Signed Judgment is placed on the file.)